

Shri Vajpayee (Balrampur): May I know who expressed regret to whom?

Shri Jawaharlal Nehru: I have just made out again. On our High Commissioner telephoning to the Permanent Secretary of the Ceylon Government—I do not quite know he is a member of the service there—the Permanent Secretary said (this is what I said on the last occasion) that this episode was unfortunate and he was sorry that this should have happened in our Embassy. This is what I said on the last occasion.

Shri Narayanaankutty Menon (Mukandapuram): May I know whether the Prime Minister would be pleased to place before the House the authentic information when it is available? Apart from the newspaper report, may I know whether the Government would place on the Table of the House the statement of the Ceylon Prime Minister when available?

Shri Jawaharlal Nehru: Presumably the Ceylon Prime Minister's statement, if it is a public statement, will no doubt appear in the press fully, if it is not a public statement, then I will not be able to place it.

Shri T. B. Vittal Rao (Khammam): It is a public statement.

Mr. Speaker: In view of what the Prime Minister has said, I do not give my consent to the adjournment motion.

12.05 hrs.

#### PAPERS LAID ON THE TABLE

##### ANNUAL REPORT OF NAHAN FOUNDRY PRIVATE LIMITED

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Nahan Foundry Private Limited for the year 1957-58 along with the Audited Accounts and comments of the

Comptroller and Auditor-General thereon. [Placed in Library, See No. LT-1531/59]

#### CERTIFIED ACCOUNTS OF COIR BOARD

Shri Manubhai Shah: I beg to lay on the Table, under sub-section (4) of section 17 of the Coir Industry Act, 1953, a copy of each of the certified Accounts of the Coir Board for the years 1955-56 and 1956-57, together with the Audit Reports thereon. [Placed in Library, See No. LT-1532/59]

#### ANNUAL REPORT OF EMPLOYEES' STATE INSURANCE CORPORATION

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under section 36 of the Employees State Insurance Act, 1948, a copy of the Annual Report of the Employees' State Insurance Corporation for the year 1958-59, along with the Revised Estimates for 1958-59 and Budget Estimates for 1959-60. [Placed in Library, See No. LT-1533/59]

#### COAL MINES PITHEAD BATH RULES

Shri Abid Ali: I beg to lay on the Table, under sub-section (7) of section 59 of the Mines Act, 1952, a copy of the Coal Mines Pithead Bath Rules, 1959, published in Notification No. S O 1711 dated the 1st August, 1959. [Placed in Library, See No. LT-1534/59]

#### AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. G.S.R. 896 dated the 1st August, 1959, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library, See No. LT-1535/59].